

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/2286/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri V.K.Chandak,
District and Sessions Judge,
Barpeta, Assam.

Dated Guwahati the th 15 June, 2020.

Sub: **Station leave permission.**

Ref:- Your letter Nos.DJB/1727 (E) dated 12.06.2020 and
DJB/1728(E) dated 12.06.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted station leave permission, by the Govt. allotted vehicle for the vacant court of Addl. District & Sessions Judge (FTC), at your own cost, from the late afternoon of 12.06.2020 till the morning of 15.06.2020, subject to adherence to lockdown protocols. Further, the Addl District & Sessions Judge, Barpeta in his absence the Civil Judge and Asstt. Sessions Judge, Barpeta and in his absence the Chief Judicial Magistrate, Barpeta and in their absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/2287/A, dated 15.6.2020

Copy to:

✓ 1. The Project Manager, Gauhati High Court.



JT.REGISTRAR (VIGILANCE)

Rajon